

(3)

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
AHMEDABAD BENCH

**O.A.NO.** 97/92  
**T.A.NO.**

**DATE OF DECISION** 12.5.98

Shri Prahladbhai Patel **Petitioner**

Mr. D. P. Padhye **Advocate for the Petitioner [s]**  
**Versus**

Union of India & Ors. **Respondent**

Mr. N. S. Shevde **Advocate for the Respondent [s]**

**CORAM**

**The Hon'ble Mr. V. Radhakrishnan** : Member (A)

**The Hon'ble Mr.**

**JUDGMENT**

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lerdships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

(3)

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Shri Prahaladbhai H.Patel  
Railway Quarter No: 335/A,  
Railway Loco Colony,  
MEHSANA 384 002.

... Applicant.

(Advocate: Mr.D.P.Padhye )

VERSUS

1. Union of India, through:  
The General Manager,  
Western Railway,  
Churchgate, BOMBAY 400 020

2. The Chief Electrical Engineer  
~~Electrical~~ Western Railway,  
Churchgate, BOMBAY 400 020.

3. The Divisional Railway Manager,  
Rajkot Division,  
Kothi Compound  
RAJKOT 360 001.

... Respondents

(Advocate: Mr.N.S.Shevde )

O R A L O R D E R

Date: 12.5.1998.

OA/97/92

Per: Hon'ble Shri V.Radhakrishnan : Member(A)

This OA has been called from the Registry at the  
request of Mr.D.P.Padhye counsel for the applicant.  
Mr.N.S.Shevde is present.

Mr.Padhye states that he seeks permission to withdraw  
this O.A. on the ground that the relief <sup>principles on which the</sup> ~~was~~ prayed for in the  
application has since been accepted by the Railway.  
Permission granted. OA stands disposed of as withdrawn.  
No order as to costs.

  
( V.Radhakrishnan )  
Member(A)

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